

RATIFIED

Minutes of Meeting No.36/11 scheduled on 25.01.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 36/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 actually held on 25.01.2011 under the Chairmanship of Sh. N.P.S. Monga, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	Defer Date:08.03.2011
Decision : The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.				

2	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:08.03.2011
Decision : The Committee directed to forward a copy of firm's reply to Ministry of Defence for examination and comments. The case may be re-listed on 08.03.2011.				

3	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	
Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net weight of export product to be specified as 776.811 MT. 2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 81351 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 29609 Kgs inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 3 to be allowed as 93685 Kgs inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 4 to be allowed as 118134 Kgs inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 5 to be allowed as applied for i.e. 56500 Kgs on net to net				

basis.

8. Total weight of import items from Sl. No. 6 to 61 to be specified as 18838 Kgs.
9. Import items from Sl. No. 6 to 61 to be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

4	Case No.:27/47/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(163)/09-TSW(B)/29 dated 14.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The total export weight is 235 MT & the same to be incorporated in the license along with quantity in number. 2. Import of nitrile rubber to be allowed at 16237 kg with 5% wastage.			
	The Regional Authority may take necessary action accordingly.			

5	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(163)/09-TSW(B)/29 dated 14.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- The total net weight of steel in the export product is 41524.52 kg. Allow for import of total 83,050 kg of steel strips of relevant grade and 100% wastage on all types of keys as was recommended in lic. No. 050235844 dated 05.02.09.			
	The Regional Authority may take necessary action accordingly.			

6	Case No.:15/3/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	Defer Date:08.03.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 08.03.2011.			

7	Case No.:2/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00148/AM11/	RLA File :04/24/040/00026/AM11/	Lic.No/Date:0410113745 12.05.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(74)/10-TSW(B)/60 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

1. Item no 1 to 6 are components & may be allowed under GN-4.
2. Item No. 7 – Deleted as per firm's request

The Regional Authority may take necessary action accordingly.

8	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	Defer Date:08.03.2011
	Decision : The Committee deliberated the written comments of DHI vide their U.O. Note No.3(74)/10-TSW(B)/62 dated 18.01.2011 and decided that the firm may be asked to give justification and calculation of import item No. 3 & 4. It is mentioned at annexure 1 of application that the net weight per set is 1925 Kg. Against four sets whose weight comes to 7700 kg, the firm proposes to import Raw material of weight 11.5 MT. The firm may clarify the same. The case may be relisted on 08.03.2011.			

9	Case No.:4/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	Defer Date:08.03.2011
	Decision : The Committee deliberated comments of DHI dated 18.01.2011. On the advise of representative of DHI, it was decided by the Committee that the firm may be asked to give the complete calculation of import item No. 15 to 17 without which the import of items will be deleted. The case may be relisted on 08.03.2011.			

10	Case No.:5/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00151/AM11/	RLA File :04/24/040/00027/AM11/	Lic.No/Date:0410113743 12.05.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(74)/10-TSW(B)/59 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Item no 1 to 6 are components & may be allowed under GN-4. 2. Item No. 7 – Deleted as per firm's request. The Regional Authority may take necessary action accordingly.			

11	Case No.:12/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00219/AM11/	RLA File :03/94/040/00167/AM11/	Lic.No/Date:0310574388 14.05.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm has sought time vide their letter dated 14.12.10 for submission of detailed finished weight supported by drawing before 10 th Feb., 2010. The Committee, therefore, decided to defer the case. The case may be re-listed on 08.03.2011.			

	Case No.:8/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HO File :01/80/050/00249/AM11/	RLA File :04/24/040/00034/AM11/	Lic.No/Date:0410114137	

Decision : As per written comments of DHI vide their U.O. Note No.3(39)/10-TSW(B)/46 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The total export weight is 4317 MT & the same to be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 700 MT. "Welded" may be deleted from the description of import item.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 1200 MT as applied by the firm.
3. Item no 3- (Stainless Steel) The quantity of seamless tube/ pipe to be allowed is 6 MT with 2% wastage as applied by the firm. "Welded" may be deleted from the description of import item.
4. Item no 4- The word "Finished" may be prefixed to the description of import & the same may be incorporated in the licence. The quantity of import may be restricted to 130 MT & the same may be incorporated along with quantity of import in numbers. The item may be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 14 MT which is with in the norms normally allowed. We may recommend import as applied for.
6. Item no-6 to 13- These are components & may be allowed under GN-4.
7. Item no 14- These are spares & may be allowed under spares policy.

The Regional Authority may take necessary action accordingly.

13	Case No.:14/13/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Withdrawn
	HQ File :01/80/050/00190/AM11/	RLA File :03/94/040/00219/AM11/	Lic.No/Date:0310578752 14.06.2010	
Decision : The Meeting No.36/11 was held on 25.01.2011. It was noted that the case has already been discussed in meeting No.34/11 dt.11.01.2011. Accordingly case is withdrawn.				

14	Case No.:6/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00213/AM11/	RLA File :04/24/040/00068/AM11/	Lic.No/Date:0410115017 28.06.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(39)/10-TSW(B)/44 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The total export weight is 4436 MT & the same to be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 760 MT. "Welded" may be deleted from the description of import item.
2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 1040 MT and welded tubes at 100 MT with 2% wastage as applied by the firm.
3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 8 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" to be prefixed to the description of import & the same to be incorporated in the licence. The quantity of import to be restricted to 120 MT & the same may be incorporated along with quantity of import in numbers. The item to be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 14 MT which is with in the norms normally

- allowed. Allowed import as applied for.
6. Item no-6 to 13- These are components & to be allowed under GN-4.
7. Item no 14- These are spares & to be allowed under spares policy.

The Regional Authority may take necessary action accordingly.

15	Case No.:41/18/80-ALC2/2010	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00294/AM11/	RLA File :05/23/040/00080/AM11/	Lic.No/Date:0510267550 05.07.2010	Defer Date:08.03.2011
Decision : The Committee noted that the firm has sought time one month time vide their letter dated 30.12.10 for submission their reply. The Committee, therefore, decided to defer the case. The case may be re-listed on 08.03.2011.				

16	Case No.:33/15/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00240/AM11/	RLA File :07/24/040/00096/AM11/	Lic.No/Date:0710072614 06.07.2010	
Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
- Quantities of import items from Sl. No. 1 to 12, 21 to 23 & 26 to 28 to be allowed on net to net basis. Accordingly, quantities of import items at Sl. Nos. 3, 5, 6, 7, 10, 11, 22, 26, 27 & 28 may be reduced as 7488 Nos., 69264 Nos., 5616 Nos., 14976 Nos., 1248 Nos., 624 Nos., 1248 Nos., 2496 Nos., 34320 Nos. & 21216 Nos. respectively. - Quantities of import items from Sl. No. 13 to 19 to be allowed as applied for as 1.05 Sqmtrs./Sq.mtrs. content in the export product. - Quantity of import item at Sl. No. 20 to be allowed as 624 Nos. as 1.05 Sqmtrs./Sq.mtrs. content in the export product - Import items at Sl. Nos. 24 & 25 put together to be allowed within 2 % of FOB value of exports.				
The Regional Authority may take necessary action accordingly.				

17	Case No.:5/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00258/AM11/	RLA File :31/24/040/00058/AM11/	Lic.No/Date:3110043947 13.07.2010	Defer Date:08.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.				

	Case No.:17/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00328/AM11/	RLA File :04/24/040/00058/AM11/	Lic.No/Date:0410115601 19.07.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(39)/10-TSW(B)/47 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>EXPORT</u>				

The total export weight is 5878 MT & the same to be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 430 MT. "Welded" to be deleted from the description of import item.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 800 MT & that of welded tube at 30 MT with 2% wastage as applied by the firm.
3. Item no 3- (Stainless Steel) The quantity of seamless tube/ pipe to be allowed is 28 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" to be prefixed to the description of import & the same to be incorporated in the licence. The quantity of import to be restricted to 60 MT & the same to be incorporated along with quantity of import in numbers. The item to be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 8 MT which is with in the norms normally allowed. Allowed import as applied for.
6. Item no-6 &7- These are components & to be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

Case No.:55/18/80-ALC2/2010

Party Name:HTD HEAT
TRACE(INDIA)PVT LTD.

Meet No/Date:36/80-
ALC2/2010
25.01.2011

Status:
Approved

HQ File :01/80/050/00308/AM11/

RLA File :09/24/040/00130/AM11/

Lic.No/Date:0910042767
20.07.2010

Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Words "Heating Area per set: 4.293 Sq. Mtrs., No. of Heating modules per set: 24" to be suffixed with the description of export product.
2. Net Weight of export products to be specified as 11253 Kgs.
3. Quantities of import items from Sl. Nos. 1 to 26 to be allowed on net to net basis as claimed by the firm.
4. Import of components to be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.:24/22/80-ALC2/2010

Party Name:DEE DEVELOPMENT
ENGINEERS LTD.

Meet No/Date:36/80-
ALC2/2010
25.01.2011

Status:
Deferred

HQ File :01/80/050/00335/AM11/

RLA File :05/23/040/00106/AM11/

Lic.No/Date:0510268585
21.07.2010

Defer
Date:08.03.2011

Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

Case No.:48/18/80-ALC2/2010

Party Name:THERMAX LTD.,

Meet No/Date:36/80-
ALC2/2010
25.01.2011

Status:
Deferred

HQ File :01/80/050/00301/AM11/

RLA File :31/24/040/00061/AM11/

Lic.No/Date:3110044086
23.07.2010

Defer
Date:08.03.2011

Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

Case No.:41/22/80-ALC2/2010

Party Name:KINECO PVT. LTD.

Meet No/Date:36/80-
ALC2/2010

Status:
Deferred

			25.01.2011	
22	HQ File :01/80/050/00352/AM11/	RLA File :17/24/040/00008/AM11/	Lic.No/Date:1710003421 27.07.2010	Defer Date:08.03.2011
Decision : The representative of the DHI asked the Committee to forward a copy of firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI and defer the case. The case may be re-listed on 08.03.2011.				

	Case No.:9/27/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00406/AM11/	RLA File :05/23/040/00118/AM11/	Lic.No/Date:0510270018 09.08.2010	
23	Decision : As per written comments of DHI vide their U.O. Note No.3(143)/10-TSW(B)/12 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export quantity – 32,500 numbers, Size 169.7 mm X80.8 mmX152.4 mm Import Item no 1- 32,500 numbers under GN-4 as applied for. Item no 2- Palladium Nitrate -18674.5 gms @ 0.5746 gm/piece as applied for without any wastage Item no 3- Rhodium Nitrate- 2073.5 gms @0.0638 gm/piece as applied for without any wastage The Regional Authority may take necessary action accordingly.			

	Case No.:15/33/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
24	HQ File :01/80/050/00571/AM11/	RLA File :34/24/040/00082/AM11/	Lic.No/Date:3410027777 24.08.2010	Defer Date:08.03.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.03.2011.			

Case No.:1/24/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Approved
HQ File :01/80/050/00373/AM11/	RLA File :31/24/040/00092/AM11/	Lic.No/Date:3110044476 26.08.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(128)/2009-TSW(B)/77 dated 21.01.2011 the Committee decided to ratify the norms on repeat basis as per licence No.3110040728 dated 19-11-09 in respect of the subject advance authorization as under:-

Export

The export description & quantity to be amended as given below.

Item description	Weight per piece in gms	Quantity
054177001(Plastic pipe clip) made of polyacetal	4.3	11,320,930 Numbers & 48.68 MT.

Import of 50.19 MT of polyacetal allowed.

The Regional Authority may take necessary action accordingly.

26	Case No.:5/24/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00377/AM11/	RLA File :05/24/040/00198/AM11/	Lic.No/Date:0510271860 31.08.2010	Defer Date:08.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.				

27	Case No.:20/29/80-ALC2/2010	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00455/AM11/	RLA File :05/23/040/00149/AM11/	Lic.No/Date:0510271909 01.09.2010	Defer Date:08.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.				

28	Case No.:17/24/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00389/AM11/	RLA File :03/95/040/00432/AM11/	Lic.No/Date:0310590878 03.09.2010	
Decision : As per written comments of DHI vide their U.O. Note No.3(73)/09-TSW(B)/10 dated 05.01.2011 the Committee decided to ratify the norms for import of two units of weight 826 kg as applied for by the firm in respect of the subject advance authorization.				
The Regional Authority may take necessary action accordingly.				

29	Case No.:43/31/80-ALC2/2010	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00521/AM11/	RLA File :31/24/040/00090/AM11/	Lic.No/Date:3110044615 06.09.2010	Defer Date:08.03.2011
Decision : The Committee directed to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 08.03.2011.				

30	Case No.:4/25/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00394/AM11/	RLA File :53/24/040/00015/AM11/	Lic.No/Date:5310011323 08.09.2010	Defer Date:08.03.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.03.2011.				

31	Case No.:26/33/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00582/AM11/	RLA File :05/24/040/00205/AM11/	Lic.No/Date:0510272363 08.09.2010	Defer Date:08.03.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm a last				

time for expediting the said information. The case may be re-listed on 08.03.2011.

32	Case No.:18/29/80-ALC2/2010	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00453/AM11/	RLA File :05/23/040/00131/AM11/	Lic.No/Date:0510272444 09.09.2010	Defer Date:08.03.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.			

33	Case No.:17/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00573/AM11/	RLA File :09/24/040/00223/AM11/	Lic.No/Date:0910043468 09.09.2010	Defer Date:08.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 08.03.2011.			

34	Case No.:3/25/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00393/AM11/	RLA File :31/24/040/00109/AM11/	Lic.No/Date:3110044643 13.09.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(14)/10-TSW(B)/54 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The description of export product may be amended & “plant & Machinery” may be deleted from the description & total export weight is 343.66 MT to be incorporated in the license. <u>Import</u> - Item no 1- Allowed import of 127.096 MT as given in calculation. - Item no 2- Allowed import of 24.36 MT as given in calculation. - Item no 3-The firm has sought 152 numbers. However the weight is 1976.1 kg to be incorporated in the license. - Item no 4- Allowed import of 33.52 MT with 2% wastage. - Item no 5- Allowed import of 4958 kg as given in calculation. - Item no 6- Allowed import as applied for as quantity of import is low. - Item no 7- Allowed import of 8640 kg with 2% wastage. - Item no 8-. Allowed under GN-4 as it is a component. The Regional Authority may take necessary action accordingly.			

35	Case No.:6/25/80-ALC2/2010	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00396/AM11/	RLA File :07/24/040/00188/AM11/	Lic.No/Date:0710074164 14.09.2010	Defer Date:08.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information. The case may be re-listed on 08.03.2011.			

Case No.:10/27/80-ALC2/2010	Party Name:CETHAR VESSELS LTD	Meet No/Date:36/80-ALC2/2010	Status: Deferred
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36		LTD.,	ALC2/2010 25.01.2011	Deferred
	HQ File :01/80/050/00407/AM11/	RLA File :04/24/040/00164/AM11/	Lic.No/Date:0410117235 16.09.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm has sought time vide their letter dated 15.12.10 for submission of detailed information and drawing. The Committee, therefore, decided to defer the case. The case may be re-listed on 08.03.2011.			

37	Case No.:5/29/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00440/AM11/	RLA File :03/95/040/00425/AM11/	Lic.No/Date:0310594357 29.09.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting. The Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format for item no. 2 of import. 2. Length & width of import item no. 2.			

38	Case No.:4/29/80-ALC2/2010	Party Name:SOUTHERN AGRO ENGINE PVT., LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00439/AM11/	RLA File :04/24/040/00177/AM11/	Lic.No/Date:0410117706 30.09.2010	Defer Date:08.03.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

39	Case No.:28/33/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00584/AM11/	RLA File :07/24/040/00233/AM11/	Lic.No/Date:0710074556 01.10.2010	Defer Date:08.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.03.2011.			

40	Case No.:35/29/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Approved
	HQ File :01/80/050/00470/AM11/	RLA File :09/24/040/00259/AM11/	Lic.No/Date:0910043805 06.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words "Heating Area per set: 4.391 Sq. Mtrs., No. of Heating modules per set: 28" to be suffixed with the description of export product. 2. Net Weight of export products to be specified as 24746 Kgs. 3. Quantities of import items from Sl. Nos. 1 to 21 to be allowed on net to net basis as claimed by the firm. Accordingly, quantities of import items at Sl. Nos. 7 & 15 to be reduced to 9280 Nos. each. 4. Import of components to be allowed with accountability clause.			

The Regional Authority may take necessary action accordingly.

41	Case No.:36/29/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00471/AM11/	RLA File :09/24/040/00258/AM11/	Lic.No/Date:0910043816 06.10.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Words “Heating Area per set: 4.391 Sq. Mtrs., No. of Heating modules per set: 28” to be suffixed with the description of export product. - Net Weight of export products to be specified as 24746 Kgs. - Quantities of import items from Sl. Nos. 1 to 21 to be allowed on net to net basis as claimed by the firm. Accordingly, quantities of import items at Sl. Nos. 7 & 15 to be reduced to 9280 Nos. each. - Import of components to be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

42	Case No.:16/33/80-ALC2/2010	Party Name:C K INDUSTRIES	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00572/AM11/	RLA File :34/24/040/00163/AM11/	Lic.No/Date:3410028224 07.10.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: - - Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. - Quantities of export product in Nos. also in addition to its weight.			

43	Case No.:27/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00583/AM11/	RLA File :03/95/040/00543/AM11/	Lic.No/Date:0310596007 08.10.2010	Defer Date:08.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.03.2011.			

44	Case No.:22/33/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00578/AM11/	RLA File :31/21/040/00207/AM11/	Lic.No/Date:3110045040 14.10.2010	Defer Date:08.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.03.2011.			

Case No.:25/33/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:36/80-ALC2/2010	Status: Deferred
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			25.01.2011	
	HQ File :01/80/050/00581/AM11/	RLA File :03/95/040/00557/AM11/	Lic.No/Date:0310596998 14.10.2010	Defer Date:08.03.2011
45	Decision : The Committee noted that the reply received from the firm is not proper. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: -			
	1. As per the drawings of two columns submitted by the firm, fabricated weight of two columns is 164.978 MT and 78.225 MT respectively (Total fabricated weight: 243.203 MT) as against 196.564 MT indicated by them in the application. Firm may clarify the same and submit information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, separately for each column.			

	Case No.:1/36/80-ALC2/2010	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
46	HQ File :01/80/050/00700/AM11/	RLA File :07/24/040/00265/AM11/	Lic.No/Date:0710074821 14.10.2010	Defer Date: 08.03.2010
	Decision : The Committee noted that the firm's application has been sent to DIPP for examination & comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

	Case No.:18/33/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
47	HQ File :01/80/050/00574/AM11/	RLA File :07/24/040/00285/AM11/	Lic.No/Date:0710074989 22.10.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: -			
	1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format Export Product wise.			

	Case No.:24/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
48	HQ File :01/80/050/00580/AM11/	RLA File :03/95/040/00582/AM11/	Lic.No/Date:0310598467 25.10.2010	Defer Date:08.03.2011
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.03.2011.			

	Case No.:19/33/80-ALC2/2010	Party Name:AQUASUB ENGINEERING	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
49	HQ File :01/80/050/00575/AM11/	RLA File :32/24/040/00037/AM11/	Lic.No/Date:3210045950 29.10.2010	Defer Date:08.03.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.			

	Case No.:21/33/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT LTD	Meet No/Date:36/80- ALC2/2010	Status: Deferred
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50			25.01.2011	
	HQ File :01/80/050/00577/AM11/	RLA File :07/24/040/00296/AM11/	Lic.No/Date:0710075184 01.11.2010	Defer Date:08.03.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.				

51	Case No.:10/33/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00566/AM11/	RLA File :05/23/040/00161/AM11/	Lic.No/Date:0510276220 02.11.2010	Defer Date:08.03.2011
Decision : The Committee observed that the comments called from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.03.2011.				

52	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date:08.03.2011
Decision : The Committee noted that DIT has asked the firm vide their letter dated 20.12.2010 to depute their technical person for personal discussion. The Committee, therefore, decided to remind the DIT for comments & defer the case. The case may be re-listed on 08.03.2011.				

53	Case No.:38/36/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00737/AM11/	RLA File :34/24/040/00195/AM11/	Lic.No/Date:3410028521 04.11.2010	Defer Date:
Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 19.01.2011. The Committee also decided to forward the firm's application to Ministry of Mines for examination and comments. The case may be re-listed on 08.03.2011.				

54	Case No.:39/36/80-ALC2/2010	Party Name:SHARP TANKS AND STRUCTURALS PVT.LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00738/AM11/	RLA File :03/95/040/00637/AM11/	Lic.No/Date:0310600483 08.11.2010	Defer Date:
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 08.03.2011 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.				

55	Case No.:1/33/80-ALC2/2010	Party Name:H L E ENGINEERS PVT LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00557/AM11/	RLA File :52/24/040/00027/AM11/	Lic.No/Date:5210032620 19.11.2010	Defer Date:08.03.2011
Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to DHI/DIPP for examination and submission of comments. The				

case may be re-listed on 08.03.2011.

56	Case No.:2/33/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00558/AM11/	RLA File :07/24/040/00301/AM11/	Lic.No/Date:0710075512 19.11.2010	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt, forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.			

57	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - 1. Information in respect of Sl.No.4, 5, 9 & 11 of the Standard Deficiency Format. 2. The details of Auxiliaries with their weight & raw material and components required for the same. 3. Description of items proposed for import is generic in nature. The specification of items proposed for import like switch, transmitter, gauge, insulators etc with their use may be given. 4. Details of Accessories" in the list of import. 5. Raw Material weight & finished weight of castings & forgings proposed for import.			

58	Case No.:4/33/80-ALC2/2010	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00560/AM11/	RLA File :31/24/040/00166/AM11/	Lic.No/Date:3110045545 22.11.2010	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI/DIPP for examination and submission of comments. The case may be re-listed on 08.03.2011.			

59	Case No.:6/33/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00562/AM11/	RLA File :53/24/040/00021/AM11/	Lic.No/Date:5310011777 22.11.2010	Defer Date:08.03.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.03.2011.			

60	Case No.:5/33/80-ALC2/2010	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00561/AM11/	RLA File :05/23/040/00221/AM11/	Lic.No/Date:0510277594 23.11.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. No. 1 to 47 to be allowed on net to basis with accountability clause as against 10			

% wastage claimed by the firm

The Regional Authority may take necessary action accordingly.

61	Case No.: 7/33/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00563/AM11/	RLA File :05/24/040/00291/AM11/	Lic.No/Date:0510277676 23.11.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(61)/2010-TSW(B) dated 24.01.2011 the Committee decided to ratify the norms on repeat basis as per licence No. 0510265356 dated 02-06-10 in respect of the subject advance authorization as under:- <u>Export</u> 1. The export weight of item no 1 is 109 grams each & that of item no 2 is 103 grams each & the same to be incorporated in the license. <u>Import</u> 1. Item no 1- 33995.976 kg allowed with 5% wastage as applied by the firm. 2. Item no 2- 404714 numbers allowed as applied for under GN-4. However the weight may be limited to 243 kg. The Regional Authority may take necessary action accordingly.			

62	Case No.: 27/36/80-ALC2/2010	Party Name:TIMKEN INDIA LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00726/AM11/	RLA File :02/24/040/00150/AM11/	Lic.No/Date:0210150897 23.11.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 08.03.2011:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

63	Case No.: 8/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DHI & DIPP on 16.12.2011 for examination and comments. The Committee also decided to forward a firm's application to DC(MSME) for examination and comments. The case may be re-listed on 08.03.2011.			

64	Case No.: 9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.			

Case No.: 11/33/80-ALC2/2010	Party Name:SCHOTT KAISHA	Meet No/Date:36/80-	Status:
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65		PRIVATE LIMITED	ALC2/2010 25.01.2011	Deferred
	HQ File :01/80/050/00567/AM11/	RLA File :03/95/040/00680/AM11/	Lic.No/Date:0310602719 24.11.2010	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.			

66	Case No.:12/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00568/AM11/	RLA File :05/23/040/00236/AM11/	Lic.No/Date:0510277816 24.11.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided the firm may be asked to submit justification of quantity of import of catalysts with documentary evidence.			

67	Case No.:13/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00569/AM11/	RLA File :05/23/040/00237/AM11/	Lic.No/Date:0510277817 24.11.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee that the firm may be asked to submit justification of quantity of import of catalysts with documentary evidence.			

68	Case No.:29/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00585/AM11/	RLA File :04/24/040/00214/AM11/	Lic.No/Date:0410119184 25.11.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: - 1. Information in respect of Sl.No.5, 9 & 11 of the Standard Deficiency Format export product wise. 2. The details of the Auxiliaries to be exported with quantity in number with details of imported items required for the manufacture of the same. 3. Use of each component proposed for import in the manufacture of export product. 4. Use & justification of quantity of import of item no 24 & 25. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

69	Case No.:30/36/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00729/AM11/	RLA File :03/95/040/00704/AM11/	Lic.No/Date:0310603295 26.11.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

70	Case No.: 35/36/80-ALC2/2010	Party Name:ANAND EXPORTS	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00734/AM11/	RLA File :06/24/040/00042/AM11/	Lic.No/Date:0610019975 06.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the application of the firm is incomplete. The Committee directed to remind R.A. to send 4 sets of firm's application (with a copy to firm) at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.			

71	Case No.: 34/36/80-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00733/AM11/	RLA File :34/24/040/00228/AM11/	Lic.No/Date:3410028752 08.12.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. No. 1 to 9 to be allowed on net to basis with accountability clause The Regional Authority may take necessary action accordingly.			

72	Case No.: 22/36/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00721/AM11/	RLA File :08/24/040/00264/AM11/	Lic.No/Date:0810094482 09.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) & DIT on 19.01.2011 for examination & comments. The Committee also decided to forward the firm's application to C&PC also for examination and comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

73	Case No.: 29/36/80-ALC2/2010	Party Name:REDEMA	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00728/AM11/	RLA File :04/24/040/00223/AM11/	Lic.No/Date:0410119634 09.12.2010	
	Decision : Based on the recommendation of the representative of the DHI present in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. Regional Authority may take necessary action accordingly.			

74	Case No.: 28/36/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00727/AM11/	RLA File :34/24/040/00221/AM11/	Lic.No/Date:3410028777 10.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 19.01.2011 for examination & comments. The Committee also decided to forward the firm's application to Ministry of Mines for examination and comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

75	Case No.:21/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00720/AM11/	RLA File :04/24/040/00233/AM11/	Lic.No/Date:0410119698 13.12.2010	Defer Date:
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - - Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export separately. - Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

76	Case No.:26/36/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00725/AM11/	RLA File :04/24/040/00227/AM11/	Lic.No/Date:0410119695 13.12.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: - - Information in respect of Sl.No.1,6 & 9 of the Standard Deficiency Format. - Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos. 22 & 23.			

77	Case No.:31/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00730/AM11/	RLA File :04/24/040/00237/AM11/	Lic.No/Date:0410119699 13.12.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - - Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export separately. - Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

78	Case No.:36/36/80-ALC2/2010	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00735/AM11/	RLA File :07/24/040/00351/AM11/	Lic.No/Date:0710076082 16.12.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantity of import item at Sl. No. 1 may be allowed as 9753 Kgs. inclusive of 10% wastage after 1/3rd recovery of scrap. - Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 9266 Kgs. inclusive of 10% wastage after 1/3rd recovery of scrap.			

The Regional Authority may take necessary action accordingly.

79	Case No.:16/36/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00715/AM11/	RLA File :03/95/040/00728/AM11/	Lic.No/Date:0310606898 20.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 19.01.2011 for examination & comments. The Committee also decided to handover the firm's application to DIPP for examination and comments as it pertains to them. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

80	Case No.:32/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00731/AM11/	RLA File :04/24/040/00240/AM11/	Lic.No/Date:0410120014 21.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 19.01.2011 for examination & comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

81	Case No.:33/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00732/AM11/	RLA File :04/24/040/00239/AM11/	Lic.No/Date:0410120009 21.12.2010	Defer Date:
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 19.01.2011 for examination & comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

82	Case No.:19/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00718/AM11/	RLA File :07/24/040/00380/AM11/	Lic.No/Date:0710076235 23.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 19.01.2011 for examination & comments. The Committee also decided to forward the firm's application to DIT for examination and comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

83	Case No.:25/36/80-ALC2/2010	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00724/AM11/	RLA File :02/24/040/00168/AM11/	Lic.No/Date:0210152463 23.12.2010	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format, export product wise. 2. Separate quantities of MS Plates & MS Angles/Channels for import item at Sl. No. 2.			

84	Case No.:20/36/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00719/AM11/	RLA File :07/24/040/00381/AM11/	Lic.No/Date:0710076250 24.12.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 27 to be allowed on net to net basis with accountability clause. 2. Import items from Sl. Nos 28 to 31 (consumables) to be allowed within 2 % of FOB value of exports. The Regional Authority may take necessary action accordingly.			

85	Case No.:37/36/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/80/050/00736/AM11/	RLA File :07/24/040/00389/AM11/	Lic.No/Date:0710076371 30.12.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 21 & 26 to be allowed on net to net basis with accountability clause. 2. Import items from Sl. Nos 22 to 25 (consumables) to be allowed within 2 % of FOB value of exports. The Regional Authority may take necessary action accordingly.			

86	Case No.:3/36/80-ALC2/2010	Party Name:INNOVATIVE MATERIAL TECHNOLOGIES PVT. LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00702/AM11/	RLA File :13/24/040/00026/AM11/	Lic.No/Date:1310034272 31.12.2010	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DIT on 19.01.2011 for examination & comments. The Committee also decided to forward the firm's application to DIPP for examination and comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

87	Case No.:2/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00701/AM11/	RLA File :09/24/040/00450/AM11/	Lic.No/Date:0910045023 03.01.2011	Defer Date:08.03.2011
	Decision : The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.			

88	Case No.:4/36/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00703/AM11/	RLA File :53/24/040/00025/AM11/	Lic.No/Date:5310011980 04.01.2011	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to C&PC for examination and			

comments. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

89	Case No.:5/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00704/AM11/	RLA File :05/23/040/00280/AM11/	Lic.No/Date:0510280956 04.01.2011	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - 1. Calculation with justification of quantity of import item 8 & 9.			

90	Case No.:6/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00705/AM11/	RLA File :05/23/040/00281/AM11/	Lic.No/Date:0510280957 04.01.2011	Defer Date: 08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee to call for the following information/clarification from the firm and to re-list the case for 08.03.2011: - 1. Calculation with justification of quantity of import item 8 & 9.			

91	Case No.:7/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00706/AM11/	RLA File :05/23/040/00282/AM11/	Lic.No/Date:0510280959 04.01.2011	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - 1. Calculation with justification of quantity of import item 8 & 9. 2. Use of item no. 10 & 11 of import.			

92	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	Defer Date:08.03.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 08.03.2011: - 1. Information in respect of Sl.No.4, 5, 9 & 11 of the Standard Deficiency Format export product wise. 2. Input Weight of each casting/ forging and corresponding finished weight. (Item wise) 3. Use of each component proposed for import in the manufacture of export product. 4. Identification of insulating material proposed for import & their total price.			

	Case No.:8/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2010 25.01.2011	Status: Transferred
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93	HQ File :01/80/050/00707/AM11/	RLA File :05/23/040/00260/AM11/	Lic.No/Date:0510280962 05.01.2011	
Decision : The Committee directed to transfer the case to NC-II as a similar case is being dealt by them				
94	Case No.:24/36/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00723/AM11/	RLA File :06/24/040/00049/AM11/	Lic.No/Date:0610020433 05.01.2011	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 19.01.2011 for examination & comments. The Committee also decided to forward the firm's application to C&PC for examination and comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			
95	Case No.:9/36/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00708/AM11/	RLA File :05/24/040/00332/AM11/	Lic.No/Date:0510281003 06.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 08.03.2011.			
96	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to Ministry of Defence for examination and submission of comments. The case may be re-listed on 08.03.2011.			
97	Case No.:11/36/80-ALC2/2010	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00710/AM11/	RLA File :31/21/040/00276/AM11/	Lic.No/Date:3110046340 07.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 08.03.2011.			
98	Case No.:12/36/80-ALC2/2010	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00711/AM11/	RLA File :05/23/040/00264/AM11/	Lic.No/Date:0510281397 12.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DC(MSME) for examination and submission of comments. The case may be re-listed on 08.03.2011.			
	Case No.:13/36/80-ALC2/2010	Party Name:DONG WOO SURFACE TECH (INDIA) PVT LTD	Meet No/Date:36/80- ALC2/2010	Status:

99		TECH (INDIA) PVT. LTD.,	ALC2/2010 25.01.2011	Deferred
	HQ File :01/80/050/00712/AM11/	RLA File :04/24/040/00277/AM11/	Lic.No/Date:0410120619 12.01.2011	Defer Date:08.03.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 21.01.2011 for examination & comments. The Committee also decided to forward the firm's application to DHI for examination and comments. The Committee, therefore, decided to defer the case and to relist the case for 08.03.2011.			

100	Case No.:14/36/80-ALC2/2010	Party Name:ASACO PVT LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00713/AM11/	RLA File :09/70/040/00176/AM11/	Lic.No/Date:0910045123 13.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 08.03.2011.			

101	Case No.:15/36/80-ALC2/2010	Party Name:ASACO PVT LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00714/AM11/	RLA File :09/70/040/00175/AM11/	Lic.No/Date:0910045124 13.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 08.03.2011.			

102	Case No.:17/36/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00716/AM11/	RLA File :61/24/040/00073/AM11/	Lic.No/Date:6110000550 14.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 08.03.2011.			

103	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:36/80- ALC2/2010 25.01.2011	Status: Deferred
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	Defer Date:08.03.2011
	Decision : The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 08.03.2011.			

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.	Lic.No. & Date
Meeting No.36/11	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 25.01.2011	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The Committee noted that the firm's application was sent to DIPP & DC(MSME). But the firm's application has been handed over by DIPP to DHI in the meeting for examination and comments as it pertains to DHI. The Committee decided to defer the case and to relist the case for 08.03.2011.

Case No A/R – 152	M/s. Thermax Ltd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No.36/11		RA.F.No.31/24/040/00153/AM08	3110030218 dt.08.08.2007
Date: 25.01.2011		Ratification of norms.	

The Committee observed the comments of DHI, deliberated upon the case and decided to advise the firm to appear for P.H. before the NC to explain their case in person along with complete facts of the case facts. The case may be relisted on 08.03.2011.

S.No.402

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No.36/11		RA F.No.03/94/040/00587/AM08	0310442080
Date: 25.01.2011		Ratification of norms	dt.06.09.2007

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

S.No.403

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.36/11		RLA No.61/24/040/00069/AM09	6110000286
Date: 25.01.2011		Ratification of Norms	dt.06.02.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

S.No.404

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date
Meeting No.36/11		RLA No.61/24/040/00007/AM10	6110000313
Date: 25.01.2011		Ratification of Norms	dt.29.05.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

S.No.405

Case No. A/R-105	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ F.No.01/80/050/00213/AM07/DES-I	Lic. No. & Date
Meeting No.36/11		RLA No.25/24/040/00003/AM07	2510001671
Date: 25.01.2011		Ratification of norms	dt.30.05.2006

The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.

S.No.406

Case No. A/R-106	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ F.No.01/80/050/00214/AM07/DES-I	Lic. No. & Date
Meeting No.36/11		RLA No.25/24/040/00004/AM07	2510001672
Date: 25.01.2011		Ratification of norms	dt.30.05.2006

The Committee decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 08.03.2011.

S.No.407

Case No. A/R. - 55	M/s. ICM Engineering Pvt. Ltd.,	HQ F.No.01/80/162/01053/AM06/DES.I	Lic.No. & Date
Meeting No.36/11		RA.F.No.05/24/040/00605/AM06	0510170529
Date: 25.01.2011		Ratification of norms	dt.11.11.2005

The representative of the DHI informed the Committee that they received the firm's reply and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

S.No.408

Case No. A/R - 149	M/s. Thermax Ltd.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date
Meeting No.36/11		RA.F.No.31/24/040/00017/AM06	3110021206
Date: 25.01.2011		Ratification of norms.	dt.14.07.2005

The Committee observed the firm's reply received vide their letter of dated 21-10-10 is not as per the discussion in PH. The information is incomplete. However based on the information available and as per written comments of DHI vide their U.O. Note No.3(14)/10-TSW(B)/51 dated 18.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import

- Item no 1- Allowed import of 32,280 kg with 2% wastage.
- Item no 2- This Office recommends import of 18,436 kg of length 2607 meters with 2% wastage.
- Item no 3- This Office recommends import of 70,559 kg of length 5045 meters with 2% wastage.
- Item no 4- This may be allowed under GN-4. However total weight may be restricted to 26 MT.
- Item no 5- The firm has amended weight to 18,929 Kg & same is recommended as applied for.
- Item no 6- This item is said to be used for manufacture of Steel Drum. Already CS plates (Item no 1) has been allowed for manufacture of the same item. So it may be deleted.
- Item no 7 to 13 & 15- These are components & may be allowed under GN-4.
- Item no 14- This is refractory material. The firm has not given calculation of the item & hence may be deleted.
- Item no 16- This welding material. The firm has sought 8770 kg which is reasonable. The same is recommended as applied for.

The Regional Authority may take necessary action accordingly.

Sl.No.409

Case No. A/R- 80	M/s. Blue Star Ltd.,	HQ F.No.01/80/50/00553/AM10/DES-I	Lic. No. & Date
Meeting No.36/11	Mumbai	RLA No.03/94/040/00776/AM09	0310544095
Date: 25.01.2011		Amendment / correction of norms	dt.05.11.2009

As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Net weight of export products ratified earlier also included weight of packing material and , therefore, net export weights to be modified as under:

Export Product Sl. No.	Net Export Wt.(Kgs)	Export Product Sl. No.	Net Export Wt.(Kgs)	Export Product Sl. No.	Net Export Wt.(Kgs)
1	1110	13	3798	25	25442
2	480	14	8188	26	23220
3	391	15	57145	27	3864
4	850	16	157460	28	4586
5	10125	17	24057	29	5188
6	550	18	511980	30	6270
7	2222	19	276712	31	7700

7	2233	17	270713	31	7700
8	15020	20	211	32	8500
9	947	21	1816	33	4250
10	370	22	9855	34	5300
11	5248	23	3178	35	6200
12	7125	24	21606	36	7200

The Regional Authority may take necessary action accordingly.

Sl.No.410

Case No. A/R- 81	M/s. Blue Star Ltd.,	HQ F.No.01/80/50/00781/AM10/DES-I	Lic. No. & Date
Meeting No.36/11	Mumbai	RLA No.03/94/040/00886/AM10	0310559418
Date: 25.01.2011		Amendment / correction of norms	dt.10.02.2010

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

S.No.411

Case No. A/R- 78	M/s. GEA BGR	F.No. 01/80/50/ 01097/AM08/DES.I	Lic.No. & Date
Meeting No.36/11	Energy System	RA F.No.04/24/040/00325/AM08	0410092981
Date: 25.01.2011	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

As per written comments of DHI vide their U.O. Note No.3(74)/10-TSW(B)/58 dated 18.01.2011, the Committee decided to ratify the norms for import of 2310 kg with 5% wastage as applied for in their representation of 08-12-

09. The export weight is 16,312 kg may be incorporated in the license in respect of the subject advance authorization.

The Regional Authority may take necessary action accordingly.

S.No.412

Case No. A/R- 141	M/s. Mahati	F.No. 01/85/50/ 00005/AM09/DES.I	Lic.No. & Date
Meeting No.36/11	Electrics, Pune	RA F.No.31/24/040/00308/AM08	3110032430
Date: 25.01.2011		Ratification of norms	dt.23.01.2008

The Committee noted the comments of DHI and decided to ask the firm for detailed justification/use regarding Item No. 45. The case may be relisted on 08.03.2011.

S.No.413

Case No. A/R- 142	M/s. Mahati	F.No. 01/85/50/ 00003/AM09/DES.I	Lic.No. & Date
Meeting No.36/11	Electrics, Pune	RA F.No.31/24/040/00304/AM08	3110032429
Date: 25.01.2011		Ratification of norms	dt.23.01.2008

As per written comments of DHI vide their U.O. Note No.3(26)/09-TSW(B)/76 dated 20.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

The description of item no 41 may be amended to “Governor Sub Assy” & quantity of import as one number & that of item no 42 may be amended to “Exciter for Generator” & quantity of import as one number and import may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.414

Case No. A/R- 99	M/s. United Drilling	HQ F.No.01/80/50/00815/AM09/DES-I	Lic. No. & Date
Meeting No.33/11	Tools Pvt. LTd., Delhi	RLA No.05/24/040/00305/AM09	0510225008
Date: 14.12.2010		Revision of norms	dt.05.08.2008

The representative of the DHI informed the Committee that they received the firm's reply and the case is under

The representative of the DHI informed the Committee that they received the firm's reply and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

S.No.415

Case No. A/R-110	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	F.No. 01/80/50/ 00522/AM10/DES.I	Lic.No. & Date
Meeting No.33/11		RA F.No.03/94/040/00528/AM10	0310539241
Date: 14.12.2010		Ratification of norms	dt.24.09.2009

The representative of the DIPP informed the Committee that they received the firm's reply and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.36/11		RA F.No.61/24/040/00036/AM10	6110000362
Date: 25.01.2011		Ratification of norms	dt.13.10.2009

The Committee noted that representation of the firm has been sent to DHI for examination and comments. The Committee decided to defer the case and to relist the case for 08.03.2011.

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date
Meeting No.36/11		RA F.No.03/94/040/00798/AM09	0310497146
Date: 25.01.2011		Ratification of norms	dt.10.12.2008

The Committee noted that representation of the firm has been sent to DHI for examination and comments. The Committee decided to defer the case and to relist the case for 08.03.2011.

Case No. A/R- 169	M/s. Ecocat India Pvt. LTd., New Delhi	F.No. 01/80/50/ 00277/AM10/DES.I	Lic.No. & Date
Meeting No.36/11		RA F.No.05/24/040/00253/AM10	0510247146
Date: 25.01.2011		Ratification of norms	dt.04.08.2009

The Committee noted that representation of the firm has been sent to DHI for examination and comments. The Committee decided to defer the case and to relist the case for 08.03.2011.

Case No. A/R- 170	M/s. Livaco Industries Ltd., Mumbai	F.No. 01/80/50/ 00041/AM10/DES.I	Lic.No. & Date
Meeting No.36/11		RA F.No.03/95/040/00951/AM09	0310516930
Date: 25.01.2011		Ratification of norms	dt.24.04.2009

As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. It may be noted that as the condition sheet attached with the Advance Authorisation, physical export is not permitted under the Advance Authorisation and hence SCOMET angle is not applicable in this case.
2. Net weight of export products at Sl. No. 1, 2 & 3 to be specified as 1485 Kgs., 419 Kgs., & 557 Kgs. respectively.
3. Quantity of import item at Sl. No. 1 to be allowed as 2257 ft. (569.3 Kgs.) inclusive of 2 % wastage.
4. Quantity of import item at Sl. No. 2 to be allowed as 5.58 ft. (26.33 Kgs.) inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 3 to be allowed as 11 Nos. (25.5 Kgs.) on net to net basis.

6. Quantity of import item at Sl. No. 4 to be allowed as 2 Nos. (7.4 Kgs.) on net to net basis.
7. Quantity of import item at Sl. No. 5 to be allowed as 9 Nos. (225.2 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 6 to be allowed as applied for inclusive of 2 % wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 171	M/s. Livaco	F.No. 01/80/50/ 00481/AM10/DES.I	Lic.No. & Date
Meeting No.36/11	Industries Ltd.,	RA F.No.03/95/040/00446/AM10	0310541482
Date: 25.01.2011	Mumbai	Ratification of norms	dt.12.10.2009

As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. It has been informed by the firm that exports under this Advance Authorisation are to a 100 % EOU in India & therefore SCOMET angle is not applicable in this case. RA may verify the same.
2. Net weight of export products at Sl. No. 1, 2 & 3 to be specified as 1158 Kgs., 1734 Kgs., & 300 Kgs. respectively.
3. Word "Relevant" to be prefixed with the description of import items from Sl. No. 1 to 25.
4. Total quantity of import items from Sl. No. 1 to 5 & 12 to 14 put together to be allowed as 1210 Kgs. inclusive of 3 % wastage.
5. Total quantity of import items from Sl. No. 6 to 10 put together to be allowed as 324.8 Kgs. inclusive of 2% wastage.
6. Quantity of import item at Sl. No. 11 to be allowed as applied for i.e. 27.79 Kgs inclusive of 5% wastage.
7. Total quantity of import items from Sl. No. 15 to 24 put together to be allowed as 9.1 Mtrs. inclusive of 2% wastage.
8. Quantity of import item at Sl. No. 25 to be allowed as 163.2 Mtrs. (130.6 Kgs.) inclusive of 2% wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 172	M/s. Livaco	F.No. 01/80/50/ 01870/AM09/DES.I	Lic.No. & Date
Meeting No.36/11	Industries Ltd.,	RA F.No.03/95/040/00968/AM09	0310511759
Date: 25.01.2011	Mumbai	Ratification of norms	dt.17.03.2009

As per written comments of DIPP vide their U.O. Note dated 25.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. It may be noted that as the condition sheet attached with the Advance Authorisation, physical export is not permitted under the Advance Authorisation and hence SCOMET angle is not applicable in this case.
2. Net weight of export products to be specified as under:

Capacity of Heat Exchanger	Quantity	Net Weight
4 M ²	1 No.	214 Kgs.
6 M ²	6 Nos.	1602 Kgs.
13 M ²	1 No.	400 Kgs.
16 M ²	1 No.	432 Kgs.
26 M ²	1 No.	669 Kgs.
Total	10 No.	3317 Kgs.

3. Word "Relevant" to be prefixed with the description of import items at Sl. No. 1 & 2.
4. Quantity of import item at Sl. No. 1 to be allowed as 5330.96 ft. (1164.5 Kgs.) inclusive of 2 % wastage.

5. Quantity of import item at Sl. No. 2 to be allowed as 329.6 Kgs. inclusive of 3% wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/ 01550/AM09/DES.I	Lic.No. & Date
Meeting No.36/11		RA F.No.31/21/040/00296/AM09	3110036393
Date: 25.01.2011		Ratification of norms	dt.11.12.2008

The Committee noted that representation of the firm has been sent to DHI for examination and comments. However, the Committee also noted that the firm has requested for increase in weight of export product in view of some exports directly sent by vendors. Therefore, the Committee decided to examine the case on file. The case may be relisted on 08.03.2011.

Case No. A/R- 174	M/s. Boving	F.No. 01/80/50/ 00218/AM09/DES.I	Lic.No. & Date
Meeting No.36/11	Fouress Pvt. LTd.,	RA F.No.07/24/040/00524/AM09	0710061697
Date: 25.01.2011		Ratification of norms	dt.15.12.2008

The Committee noted that representation of the firm has been sent to DHI for examination and comments. The Committee decided to defer the case and to relist the case for 08.03.2011.

Case No. A/R- 175	M/s. Precihole	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.36/11	Machine Pvt. LTd.,	RA F.No.03/95/040/00586/AM08	0310443655
Date: 25.01.2011		Ratification of norms	dt.19.09.2010

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 08.03.2011.

Sl.No.68

Case No. C - 15	M/s. Metal Closure	HQ F.No.01/80/162/00409/AM11/DES-I
Meeting No.36/11	Pvt. Ltd.,	Request for modification of Standard Input
Date: 25.01.2011		Output Norms at Sl.No.C-773

As per written comments of DIPP vide their U.O. Note dated 25.01.2011, the Committee recommended amendment of SION C-773 as under for approval of DGFT in respect of the subject advance authorization.

The Existing SION C-773 is as under:

Export Item		Import Items		
Description	Quantity	Description		Quantity
Printed Lug Cap with Internal Coating Lined with PVC compound	1 kg	1.	Tin Plate Prime	1.30 Kg
		2.	PVC Compound	1.05 kg/kg content in the export product.
		3.	Terpentine	0.135 Ltrs.

Proposed SION C-773 is as under: -

Export Item		Import Items			
Description	Quantity	Description		Quantity	
Printed and Plain Lug Cap with External Coating & Internal Coating Lined with PVC compound	1 kg	1	Prime Quality Electrolytic Tin Plate (ETP)	1.30 Kg /Kg content in the Export Product	
		2.	Primer Lacquer for internal base coat	Total CIF value of items from SI No.2 to 5 may be allowed upto 5 % of FOB value of exports	
		3.	Adhesive Lacquer for internal coat		
		4	External base coat-white or Gold		
		5.	Varnish	upto 1 % of FOB value of exports	
		6.	Printing inks*		
		7.	PVC Lining Compound		
				1.05 kg/kg content in the Export Product	

Note: *Printing Inks to be allowed only in case Export Product is printed

Sl.No.69

Case No. C – 15	M/s. Leo Prime Comp Pvt. LTd.,	HQ F.No.01/80/162/01028/AM11/ DES-I
Meeting No.36/11		Amendment of ad-hoc wastage norms
Date: 25.01.2011		

The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be relisted on 08.03.2011.

S.No.70

Case No. C-20	M/s. BOSCH Limited, Bangalore	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No.36/11		Fixation of SION
Date: 25.01.2011		

The Committee noted that EEPC was asked to furnish three firm's representative data. EEPC has informed that no firm has furnished any representative data to them. The Committee also deliberated the written comments of DHI vide their U.O. Note No.1(04)/10-TSW(B)/36 dated 17.01.2011 and decided to **reject** the case of the subject advance authorization on the ground that the firm proposes to import components on net-to-net basis without any wastage. The firm has also mentioned that part number is subject to change according to new release. The firm has taken advance license in 2006.

The Regional Authority may take necessary action accordingly.

S.No.71

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 36/11		
Date: 25.01.2011		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee directed to examine the case on file and also to forward comments to DHI. The case may be

The Committee directed to examine the case on the and also to forward comments to DIT. The case may be relisted on 08.03.2011.

Sl.No.72

Case No. C - 16	M/s. Birla Precision	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.33/11	Technologies Ltd.,	Fixation of input output norms for the export
Date: 14.12.2010	Aurangabad	product "Tool Holder" in respect of 100% EOU

The Committee noted that the firm has sought time vide their letter dated 11.01.11 for submission of required data etc. by the end of January, 2011. The Committee, therefore, decided to defer the case. The case may be re-listed on 08.03.2011.
